

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4840
ANSWERED ON:23.04.2015
COMMITTEES FOR RELIGIOUS PLACES
Patel Shri Devji Mansingram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to constitute management committees for all the religious places to manage and audit their earnings and donations so that the said funds could be better utilised in public interest;
- (b) if so, the details thereof; and
- (c) if not, the other steps taken/proposed to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI. D.V.SADANANDA GOWDA)

(a) to (c) No, Madam. Article 26 of the Constitution provides for freedom to manage religious affairs and ensures every religious denomination or any section thereof the right to establish and maintain institutions for religious and charitable purposes, to manage its own affairs in the matters of religion, to own and acquire movable and immovable property and to administer such property in accordance with law.

There is no proposal to constitute management committees for all the religious places to manage and audit their earnings and donations.